

Background Note: Draft Amendments to The Competition Commission of India (Salary, Allowances, Other Terms and Conditions of Service of the Secretary and Officers and Other Employees of the Commission and the number of such Officers and Other Employees) Rules, 2009

1. The Competition Act, 2002 (**Act**) aims to prevent practices having adverse effect on competition, to promote and sustain competition in markets, to protect the interests of consumers and to ensure the freedom of trade carried on by other participants in markets, in India.
2. Presently, the Competition Commission of India (**CCI**) is assisted by a mix of officers from professional stream and administrative stream. The professional stream is drawn from the field of Law, Economics and Financial Analysis. *Vide* notification dated 14.09.2009, the Competition Commission of India (Salary, allowances, other terms and conditions of service of the Secretary and officers and other employees of the Commission and the number of such officers and other employees) Rules, 2009 (henceforth referred to as the Recruitment Rules (**RRs**)) were notified. As per the same, there were 90 sanctioned posts in the professional stream (excluding Secretary), which was reduced to 88 on account of limited restructuring carried out in the year 2019.
3. With the passage of time, the work and activities of the Commission have increased significantly. Further the new provisions in the amendment to the Competition Act, 2002 require officers at feeder level so as to implement the same efficiently in a time bound manner.
4. Accordingly, amendments are being proposed to the Recruitment Rule with the approval of the Commission, *inter alia*, which are as follows:
 - a. To have direct recruitment at Level-10 and Level-8 of 7th CPC for professional and administrative stream officers respectively. For IT stream, it is proposed to have direct recruitment at Level-10 of 7th CPC. This will attract dynamic young professionals to the organisation and give it a robust base.
 - b. Direct recruitment is proposed to be made only at entry level posts in both professional and administrative stream in the normal course, in line with other sectoral regulators.
 - c. The ratio of direct recruitment and deputation is proposed as 9:1 for entry level posts. In all other cadres where number of posts is 3 or more, the proposed ratio is 2:1 for promotion and deputation.
5. The CCI invites stakeholders to submit written comments on the draft Recruitment Rules within 30 (thirty) days from 23.08.2024 to 23.09.2024. The comments must be sent only by duly filling the form hosted on the CCI's website at: <https://cci.gov.in/stakeholders-topics-consultations>